

**Annexure-3**  
**Name of the corporate debtor: Maurya Printers Private Limited ; Date of commencement of CIRP: 03.11.2025 ; List of creditors as on: 06.01.2026**

**List of Secured Financial Creditors (other than financial creditors belonging to any class of creditors) (Amount in ₹)**

Sr. No	Name of creditor	Identification No./ No. of Claims	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?						% voting share in CoC
1	Punjab National Bank	-	11.11.2025	₹ 4,63,06,697.00	₹ 4,63,06,697.00	Secured Financial Creditor	-	-	No	29.55%	₹ -	-	-	₹ -	NA
2	Suraj Holding Limited	-	17.11.2025	₹ 8,67,46,255.00	₹ 8,67,46,255.00	Secured Financial Creditor	-	-	No	55.35%	₹ -	-	-	₹ -	NA
3	Electronica Finance Limited	-	15.12.2025	₹ 14,76,663.00	₹ 12,85,631.00	Secured Financial Creditor	-	-	No	0.82%	₹ -	-	-	₹ 1,91,002.00	
<b>Total (A)</b>				<b>₹ 13,45,29,615.00</b>	<b>₹ 13,43,38,583.00</b>		-	-		<b>85.72%</b>	<b>₹ -</b>	<b>0</b>	-	<b>₹ 1,91,002.00</b>	NA

Notes to list of creditors

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. The claims where admitted are subject to further revision/substantiation/modification on on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

3. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.